

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI**

COURT No. I

Appeal No. ST/87447/2016

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-097-16-17 dated 25.07.2016 passed by Commissioner of Central Excise (Appeals), Pune I)

Namrata Developers

Appellant

Vs.

**Commissioner of Central Excise,
Pune**

Respondent

Appearance:

None
Shri Dilip Shinde, Asst. Commr (AR)

for appellant
for respondent

CORAM:

Hon'ble Mr. M.V. Ravindran, Member (Judicial)

Date of Hearing & Decision: 21.03.2018

FINAL ORDER NO. A/86650 / 2018

Per: M.V. Ravindran

On matter being called nobody appeared on behalf of the appellant inspite of today's notice of hearing having been sent well in advance. From records I also find that the matter came on board a number of occasions when the applicant unrepresented. As such I dismiss the appeal for non-prosecution.

(Order dictated in Court)

**(M.V. Ravindran)
Member (Judicial)**